

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Allahabad bench, Allahabad

Diary No. 4120/04 Application...../200

OA 1512/04

ORDER SHEET (Contd.)

Date	Office Note	Order of the Tribunal
<u>03-12-04</u>	<p>No Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Compassionate Appointment.</p> <p>Under Rule 17 of Practice Rule 1993, defects were notified on notice board. Despite notification, none has appeared to rectify the defects. Submitted before Hon'ble Court for orders.</p> <p><u>Interim relief sought; Yes.</u></p> <p><u>O.A. is time barred U/S 21.</u></p> <p>After scrutiny following defects are pointed out:</p> <ol style="list-style-type: none"> 1. OA is time barred. 2. Delay is not supported by affidavit. 3. OA is not in proper form. 4. Page No. 24 is not clear. <p><u>Defects not removed.</u></p> <p>List for Admission/Orders on 13-12-2004.</p> <p>DR(J)</p> <p>2.2</p>	<p><u>13.12.2004</u></p> <p>Hon. Mr. D. R. Tiwari, A.M.</p> <p>Shri B.P. Yadav, learned Counsel for the applicant and Shri Vinod Kumar holding brief of Shri S. Singh, learned Counsel for the respondents.</p> <p>Learned Counsel for the applicant desires to withdraw the OA. Allowed.</p> <p>The OA is dismissed as withdrawn.</p> <p><i>Dinesh A.M.</i></p>